

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

OA 568/94 : Date of order 14.3.95

Mahesh Singh & Others : Applicants

v/s

Union of India & Others : Respondents.

Mr. J.K. Kaushik : Counsel for the applicants

Mr. Manish Bhandari : Counsel for the respondents.

CO RAM

Hon'ble Mr. Gopal Krishna, Member (Judicial)

Hon'ble Mr. O.P. Sharma, Member (Administrative)

PER HON'BLE MR. GOPAL KRISHNA, MEMBER (JUDICIAL).

Applicants Mahesh Singh, Surendra Nath, Bhagwan Singh, Mahendra Singh, Mohan Singh, Avval Singh, Gya Sudin, Iliyas, Mohd. Sagir, Ram Lal, Rambabu, Ramji Lal, Jagan, Raghunath, Prasad, Batti Lal, Ram Kumar, Gangoliya, Kedar, Shyam Singh, Abdul A. Halim, Jagdish Prasad and Lajja Ram have sought a direction in this application u/s 19 of the Administrative Tribunals Act, 1985, to the respondents to consider their candidature for the post of Khallasi, and allow them the consequential benefits. The applicants claimed their eligibility for appointment to the post of Khallasi, and they possessed the requisite qualification for the same. The respondents in their reply have categorically stated that the applicants alongwith three casual labourers had already been called for screening held on 17.1.95. The presence of the applicants in the screening test was ensured by the respondents vide Annexure R-1. Applicant nos. 3 and 6, Bhagwan Singh and Avval Singh could not be screened due to their absence. Since other applicants have already been screened pursuant to an order passed by the Administration, this application has been rendered infructuous. The CA is, therefore, dismissed. No order as to costs.

  
(O.P. SHARMA)  
MEMBER(A)

  
(GOPAL KRISHNA)  
MEMBER(J)